

26.08.2014.

List is being revised. None is present on behalf of the applicant. None for the respondents. Apart from this, it is seen from the record that no R.A. has been filed till dated despite the fact that the reply was filed in the month of April, 2011.

Today, there is neither any request for pass-over nor any request for adjournment. It appears that applicant is not interested in pursuing the OA. Accordingly, the OA is dismissed in default and for non-prosecution.

*J. Ch.*  
(Ms. Jayati Chandra)  
Member (A)

*Navneet Kumar*  
(Navneet Kumar)  
Member (J)

Amit/-

*OR*  
*Copy of order*  
*Dated 26.8.14*  
*Printed*  
*29.8.14*